

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1091(ND)18

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2019.**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. vivid IT
Solutions Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:		Mr. Gautam Singhal, Mr. Aman Sharma, Mr. Bimal Kumar Sharma, Advocates for the Petitioner.		
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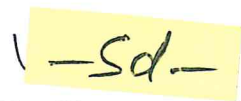
ORDER

CA 482/2019 has been filed by the Resolution Professional under Section 33(2) and Section 60(5) of the IBC Code, praying for an order of liquidation of the Corporate Debtor. The said application which is duly annexed with the affidavit of the RP, avers that a resolution has been passed by the COC (the only member of the COC being Indian Overseas Bank) which has directed the RP to file the present application.

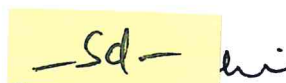
It is submitted that as no resolution plan was received, the natural culmination of the CIR process has to end in liquidation. Keeping in view the decision taken by the COC, there is no legal impediment in allowing the prayer made in the application. The name of the RP has been proposed as the liquidator. His consent is annexed alongwith.

Accordingly, we appoint the Resolution Professional, Mr. Bimal Kumar Sharma as liquidator. The liquidator shall file his periodic reports as per the rules and regulations governing liquidation proceedings.

No further directions are called for.



(Dr. V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)